GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS RAJYA SABHA STARRED QUESTION NO -43 ANSWERED ON - 01/12/2021

IMPLEMENTATION OF CRIF

43. DR. VINAY P. SAHASRABUDDHE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the implementation status of the Central Road and Infrastructure Fund (CRIF) Act, 2000 during the last three years;
- (b) the total number of beneficiaries under this fund in State of Maharashtra and Thane District in particular during last three years;
- (c) the number of safety crossings on highways and near railways, and railways crossings developed from this fund during the last three years, the details thereof; and
- (d) whether the Ministry has established any framework for monitoring the utilization of this fund, if so, the details thereof and, if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 01.12.2021 ASKED BY DR. VINAY P. SAHASRABUDDHE REGARDING IMPLEMENTATION OF CRIF

(a) and (b) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).

Apart from this the Ministry also allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC).

The Central Road Fund (CRF) Act, 2000 was amended by the Finance Act, 2018 to the Central Road and Infrastructure Fund (CRIF) Act, 2000 and further, amended by the Finance Act, 2019.

As per amendment to the Government of India (Allocation of Business) Rules, 1961 in July, 2018, the subject matter pertains to the Ministry of Finance.

The CRIF is earmarked for various Infrastructure Sectors such as Transport (Road and Bridges, Ports, Shipyards, Inland Waterways, Airports, Railways, Urban Public Transport), Energy, Water and Sanitation, Communication, Social and Commercial Infrastructure, etc., as per the provisions of CRIF Act, 2000 amended by the Finance Act, 2019.

The State/ UT - wise details of accrual/ allocation of funds and the funds released/ expenditure incurred for development and maintenance of State roads under CRIF and EI&ISC schemes during each of the last three years, including for the States of Maharashtra, are placed at Annexure-I and Annexure-II respectively.

The fund under CRIF and EI&ISC Schemes are allocated State/ UT – wise and not district- wise.

- (c) The total number of safety crossings on State Roads and near railways and Railway crossings on State Roads sanctioned and completed under CRIF and EI&ISC schemes during last three years is at Annexure-III.
- (d) The Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [for CRIF and EI & ISC Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020.

This criteria inter-alia provides for: -

- (i) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.
- (ii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).

(iii) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. Public Works Department (PWDs), Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.

The salient features of these criteria is at Annexure-IV.

As per the CRIF Act, 2000 amended through Finance Act, 2019, the Central Government is no longer responsible for monitoring of State road projects under these schemes and expenditure incurred thereon.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) AND (b) OF RAJYA SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 01.12.2021 ASKED BY DR. VINAY P. SAHASRABUDDHE REGARDING IMPLEMENTATION OF CRIF

The State/UT - wise details of accrual/allocation of funds and the funds released/expenditure incurred for development and maintenance of State roads under CRIF including for the States

of Maharashtra during each of the last three years: -

,		w	Amount in Rs. crore					
Sr.	State/UT	201	8-19	201	9-20	2020-21		
No.		Accrual	Release*	Accrual	Release*	Accrual	Release*	
1.	Andhra Pradesh	330.27	326.88	349.64	350.08	325.54	322.00	
2	Arunachal	127.91	108.39	133.20	126.61	125.48	42.03	
	Pradesh							
3	Assam	140.97	255.92	149.03	149.03	140.74	220.81	
4	Bihar	197.71	101.49	210.35	223.16	195.30	425.93	
5	Chhattisgarh	243.02	214.02	254.60	371.61	237.50	234.92	
6	Goa	15.40	17.47	15.67	7.29	14.43	0.00	
7	Gujarat	429.28	531.19	451.33	718.87	424.68	430.74	
8	Haryana	185.06	80.93	185.10	200.77	167.73	78.54	
9	Himachal	98.98	92.56	103.27	87.12	97.27	95.95	
	Pradesh					,		
10	Jharkhand	160.40	63.33	171.07	137.67	160.88	78.77	
11	Karnataka	450.54	508.39	476.84	382.57	439.77	434.99	
12	Kerala	136.74	122.85	140.54	0.00	132.26	273.99	
13	Madhya Pradesh	551.98	625.70	579.67	693.25	541.01	535.13	
14	Maharashtra	688.47	780.42	728.84	629.83	683.27	675.84	
15	Manipur	36.14	12.95	38.00	12.64	35.85	13.22	
16	Meghalaya	41.04	28.53	43.34	29.10	40.81	76.93	
17	Mizoram	33.06	23.40	34.55	34.55	32.56	32.28	
18	Nagaland	26.70	54.70	27.87	9.29	26.44	37.41	
19	Odisha	293.08	111.93	308.94	286.96	289.54	534.19	
20	Punjab	158.35	170.11	159.60	259.37	148.77	141.18	
21	Rajasthan	644.38	591.86	669.01	415.17	622.71	141.81	
22	Sikkim	12.21	16.76	12.89	4.29	12.09	3.98	
23	Tamil Nadu	367.76	416.88	379.65	262.37	352.04	503.17	
24	Telangana	263.99	279.08	276.37	234.06	256.08	253.29	
25	Tripura	18.44	3.44	19.13	22.03	17.89	48.84	
26	Uttar Pradesh	578.63	655.91	624.31	541.09	582.69	576.36	
27	Uttarakhand	99.05	85.80	103.98	42.58	97.23	61.34	
28	West Bengal	212.57	138.33	224.70	451.67	209.20	136.11	
29	A& N Islands	20.01	20.52	20.22	6.74	15.12	15.12	
30	Chandigarh	5.62	0.00	5.65	0.00	6.16	0.00	
31	Dadra & Nagar Haveli	4.52	0.00	4.57	4.57	5.61	5.61	
32	Daman & Diu	2.77	0.00	2.80	0.00			
33	Delhi	62.49	0.00	59.99	0.00	34.15	0.00	
34	Jammu & Kashmir	348.87	344.75	137.85	152.96	94.51	79.40	
35	Ladakh			103.82	17.36	246.22	96.95	

	Amount in Rs. crore										
Sr.	State/UT	2018-19		201	9-20	2020-21					
No.		Accrual	Release*	Accrual	Release*	Accrual	Release*				
36	Puducherry	12.51	0.00	12.01	4.00	8.47	8.47				

^{*}Funds to some States/UTs have been released more than the accrual of a State from the unspent balance of previous years of those States/UTs.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) AND (b) OF RAJYA SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 01.12.2021 ASKED BY DR. VINAY P. SAHASRABUDDHE REGARDING IMPLEMENTATION OF CRIF

The State/UT - wise details of accrual/allocation of funds and the funds released/expenditure incurred for development and maintenance of State roads under EI&ISC schemes including for the States of Maharashtra during each of the last three years:-

Amount in Rs. crore										
Sl.	State / UT	201	8-19	201	9-20	2020-21				
No.	State / U1	Alloc.	Expd.*	Alloc.	Expd.*	Alloc.	Expd.*			
1	Arunachal Pradesh	15.00	15.00	40.00	26.49	33.50	33.44			
2	Assam	25.00	21.38	52.00	39.97	43	34.81			
3	Goa	30.00	25.77	20.00	16.11	10.5	6.39			
4	Gujarat	7.00	4.24	2.00	0.04	7.59	7.59			
5	Haryana	15.00	13.90	30.00	19.66	11.73	2.4			
6	Himachal Pradesh	12.50	8.20	12.00	8.35	6.98	6.48			
7	Karnataka	5.00	2.56	2.00	0.00	2.37	2.37			
8	Madhya Pradesh	0.00	0.00	0.00	0.00	6.3	6.62			
9	Maharashtra	4.00	0.78	2.00	0.00	0.00	0.00			
10	Manipur	25.00	27.91	25.00	22.50	40	39.99			
11	Meghalaya	15.00	14.15	22.00	20.44	20	19.5			
12	Mizoram	0.00	0.00	0.00	0.00	10	5.01			
13	Nagaland	55.00	55.46	130.00	147.80	72	71.59			
14	Odisha	10.00	14.72	55.00	37.87	46	44.63			
15	Punjab	15.00	10.24	3.50	1.80	1.2	1.22			
16	Rajasthan	15.00	9.96	5.00	1.86	0.00	0.00			
17	Sikkim	6.00	12.63	11.50	9.40	1.78	1.78			
18	Tamil Nadu	75.00	66.27	13.00	11.21	34	28.34			
19	Telangana	12.00	9.98	10.00	5.95	2.31	2.3			
20	Uttar Pradesh	90.00	93.78	26.00	25.91	0.00	0.00			
21	West Bengal	3.50	3.33	0.00	0.00	0.00	0.00			
22	Jammu & Kashmir	65.00	64.56	5.00	4.62	0.74	0.68			

^{*}Authorizations were made to incur expenditure on purely "First Come First Serve" basis subject to the condition that total overall expenditure does not exceed total allocation made during that Financial Year to ensure that there are minimum surrender of funds. Therefore, expenditure for some States have been more than the allocation made during that Financial Year.

Alloc. – Allocation Expd. - Expenditure

ANNEXURE REFERRED TO IN REPLY TO PART (c) OF RAJYA SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 01.12.2021 ASKED BY DR. VINAY P. SAHASRABUDDHE REGARDING IMPLEMENTATION OF CRIF

The total number of safety crossings on State Roads and near railways and Railway crossings on State Roads sanctioned and completed under CRIF and EI&ISC schemes during last three years:-

									Lengt	h in K	m, Co	st in R	s. crore	
Sr	State/UT	State/UT Railway Crossings							Safety crossings on State Roads and near Railways					
N 0.		Projects Sanctioned			Projects Completed			Projects Sanctioned			Projects Completed			
		No.	Len gth	Cost	No.	Len gth	Cost	N o.	Leng th	Co st	No	Len gth	Cost	
	2018-19													
1	Chhattisgarh	1	0	48	1	0	21	0	0	0	0	0	0	
2	Himanchal Pradesh	0	0	0	0	0	0	0	0	0	5	0	15	
3	Karnataka	0	0	0	0	0	0	10	500	28	16	988	64	
4	Madhya Pradesh	1	1	26	0	0	0	0	0	0	0	0	0	
5	Maharashtra	7	0	551	1	0	20	0	0	0	0	0	0	
6	Tamil Nadu	0	0	0	0	0	0	6	5	387	3	4	318	
7	Uttarakhand	0	0	0	0	0	0	9	0	23	7	0	20	
8	West Bengal	1	ROB	31	2	ROB	35	0	0	0	0	0	0	
					20	019-20								
1	Chhattisgarh	0	0	0	1	0	70	0	0	0	1	27	17	
2	Himanchal Pradesh	0	0	0	0	0	0	0	0	0	2	0	2	
3	West Bengal	0	0	0	1	ROB	105	0	0	0	0	0	0	
					20	020-21								
1	Haryana	0	0	0	5	ROB / RUB	112	0	0	0	0	0	0	
2	Karnataka	0	0	0	0	0	0	4	35	24	4	16	15	
3	Maharashtra	1		25	0	0	0	0	0	0	0	0	0	
4	West Bengal	0	0	0	1	ROB	42	0	0	0	0	0	0	
Unc	ler El&ISC schem	e, the i	nformati	on is NIL										

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF RAJYA SABHA STARRED QUESTION NO. 43 FOR ANSWER ON 01.12.2021 ASKED BY DR. VINAY P. SAHASRABUDDHE REGARDING IMPLEMENTATION OF CRIF

The salient features of the criteria for allocation of funds for development of State Roads under the CRIF Act, 2000:-

- (i) Allocation of funds based on 30 percentage weightage to fuel consumption and 70 percentage weightage to geographical area of the State/UT.
- (ii) Total cost of the schemes to be approved to be limited to the bank of sanctions of generally three times of the annual accrual/allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/allocation for the year for the State/UT.
- (iii) Finalization of list of projects by the Ministry in consultation with State Governments/UTs.
- (iv) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.
- (v) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public Works Departments (PWDs), Road Construction Departments/ Corporations, etc.
- (vi) Permissible excess cost of upto 10 percentage over administratively approved cost.
- (vii) Maintaining a revolving balance of one third of accrual/ allocation for the States/ UT for the year with State/ UT while releasing funds.
- (viii) Release of funds to States/ UTs in Quarterly instalments linked to submission of Utilization Certificates (UCs).
 - (ix) Further release of funds by State Governments/ UTs to concerned executive agencies (e.g. PWDs, Road Construction Department/ Corporation, etc.) within 7 days of release of funds by the Ministry.
